

ITEM NO.1

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Civil Appeal No(s). 13424/2024

SHREE KANT

Appellant(s)

VERSUS

(GULAICHI (DEAD) THROUGH LRS

Respondent(s)

Application for substitution along with O.T. (IA No. 213120 & 213121 of 2026) is listed.

IA No. 213120/2026 - APPLICATION FOR SUBSTITUTION

IA No. 213121/2026 - EXEMPTION FROM FILING O.T.

Date : 07-09-2026 This matter was called on for hearing today.

For Appellant(s) :

Ms. Manita Verma, Adv.
Mr. Pushpraj Singh, Adv.
Mr. Ravi Bharuka, AOR
Mr. Saurav Kumar, Adv.

For Respondent(s) : Mr. T. N. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Despite service being complete, none has entered appearance for respondent no. 1.1.

Counter affidavit has already been filed on behalf of respondent nos. 2 to 5.

Respondent no. 6 has been deleted vide the Hon'ble Judge-in-Chamber's order dated 11.12.2017.

Learned counsel for the appellant has filed an application for substitution to bring on record the Lrs. of deceased appellant no.

1 alongwith the application for exemption from filing Official Translation of Annexure A-1. The applications are reportedly within time.

Today, learned counsel appearing for the respondents submits that they wish to file reply to the application for substitution filed by learned counsel for the appellant and that a copy of the application be served upon him.

Learned counsel appearing for the appellant is directed to serve the copy of the application for substitution within two days and reply of the application, if any, be filed by 22.09.2026.

If filed, list the applications alongwith the reply before the Hon'ble Judge-in-Chambers.

If not, list the matter again before this Court on 08.10.2026.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

DM